

CONSTITUTION (AMENDMENT) BILL

(i) REPORT OF SELECT COMMITTEE

SHRI DATTATRAYA KUNTE (Kolaba):

I beg to present the Report of the Select Committee on the Bill further to amend the Constitution of India.

(ii) EVIDENCE

SHRI DATTATRAYA KUNTE : I beg to lay on the Table a copy of the Evidence given before the Select Committee on the Bill further to amend the Constitution of India together with the proceedings of their sitting held on the 12th October, 1970.

COMMISSIONS OF INQUIRY (AMENDMENT) BILL

(i) REPORT OF JOINT COMMITTEE

SHRI N. K. P. SALVE (Betul) : I beg to present the Report of the Joint Committee on the Bill to amend the Commissions of Inquiry Act, 1952.

(ii) EVIDENCE

SHRI N. K. P. SALVE : I beg to lay on the Table a copy of the Evidence given before the Joint Committee on the Bill to amend the Commissions of Inquiry Act, 1952.

MEDICAL TERMINATION OF PREGNANCY BILL

(i) REPORT OF JOINT COMMITTEE

SHRIMATI TARA SAPRE (Bombay-North-East) : I beg to lay on the Table a copy of the Report of the Joint Committee on the Bill to provide for the termination of certain pregnancies by registered medical practitioners and for matters connected therewith or incidental thereto.

(ii) EVIDENCE

SHRIMATI TARA SAPRE : I beg to lay on the Table a copy of the Evidence given before the Joint Committee on the Bill to provide for the termination of certain pregnancies by registered medical practitioners and for matters connected therewith or incidental thereto.

13.25 hrs.

CENTRAL SALES TAX (AMENDMENT) BILL

EXTENSION OF TIME FOR PRESENTATION OF REPORT OF SELECT COMMITTEE

SHRI R. K. AMIN (Dhandhuka) : Sir, I beg to move :—

“That this House do extend the time appointed for the presentation of the Report of the Select Committee on the Bill further to amend the Central Sales Tax Act, 1956, upto the 3rd May, 1971.”

SHRI S. M. BANERJEE (Kanpur) : Sir, we want an assurance from you that this House will be in session up to May 1971.

MR. SPEAKER : I wanted an assurance from you rather. Of course, the Speaker is expected to be there but I do not know about other Members.

The question is :

“That this House do extend the time appointed for the presentation of the Report of the Select Committee on the Bill further to amend the Central Sales Tax Act, 1956, upto the 3rd May, 1971”.

The motion was adopted

13.26 hrs.

Re : MOTIONS OF NO-CONFIDENCE

MR. SPEAKER : Is Shri Shiva Chandra Jha withdrawing his motion of no-confidence or not ?

श्री शिवचन्द्र झा (मधुबनी) : अव्यक्त महोदय, आप जानते हैं कि यह परम्परा रही है, और थोड़ा-बहुत हम लोगों ने भी देखा है, कि जब हाउस में अविश्वास प्रस्ताव आता है, तो सदन का लीडर यहां पर मौजूद रहता है। इस अविश्वास-प्रस्ताव को बिदड़ा करने का तो सवाल ही नहीं है। मैं चाहता हूँ कि लीडर आफ दि हाउस को यहां बुला लिया जाये, या

फिर इस विषय को लंच के बाद ले लिया जाये।

अध्यक्ष महोदय : ऐसी परम्परा नहीं है कि अगर लीडर आफ दि हाउस मौजूद न हो, तो नो-कान्फिडेंस मोशन नहीं लिया जाता है। दूसरे सदस्यों ने अपने-नो कान्फिडेंस मोशनज वापिस ले लिये हैं।

श्री शिवचन्द्र झा : क्या प्रधान मंत्री इस अविश्वास-प्रस्ताव से घबरा गई है ? क्या मैं यह समझूँ कि सारी सरकार इससे घबराई हुई है ?

MR. SPEAKER : The motion is before the House. I have called item No. 15 A and it will have to be dealt with.

श्री शिवचन्द्र झा : अध्यक्ष महोदय, इस समय हाउस में न तो लीडर है और न डिप्युटी लीडर है। आप लीडर आफ दि हाउस को यहां बुला लीजिये। या इस विषय को लंच के बाद ले लीजिये।

MR. SPEAKER : I am not in a position to say. The motion is before the House. Let me know what I should do with it. There are no rules saying that I should ask certain ministers to come.

श्री शिवचन्द्र झा : आप लीडर आफ दि हाउस को बुला लीजिये।

अध्यक्ष महोदय : क्या उनके आने से इस बारे में फैसला हो जायेगा ? मैं उनको बुलाने के लिये तैयार हूँ।

श्री शिवचन्द्र झा : इस समय सदन में बहुत से सदस्य नहीं हैं। आप लंच के बाद इस विषय को ले लीजिए।

SHRI RAM SEWAK YADAV (Bara Banki): He is not pressing.

MR. SPEAKER : If you want to press it, if you want a division on it, then I will put it to vote after lunch but if you wish to withdraw it then I think this is the best time to do it.

श्री शिवचन्द्र झा : मैं इमको विदड़ा नहीं करता हूँ। मैं चाहता हूँ कि इस पर वायस वोट ले लिया जाये।

MR. SPEAKER : I have to follow the procedure.

अध्यक्ष महोदय : वायस वोट का तो प्रोसीजर नहीं होता। अगर आप विदड़ा नहीं करते हैं, प्रेस करते हैं तो

I will have to count. . . .

SHRI RAM SEWAK YADAV : He is not pressing.

MR. SPEAKER : He is not pressing it. I hope with the pleasure of the House it is withdrawn.

श्री शिवचन्द्र झा : नाट प्रेसिंग का मतलब विदड़ान कैसे हो गया ?

MR. SPEAKER : Shri Prakash Vir Shastri has withdrawn it; Shri Kachwai has withdrawn it.

Now we adjourn for lunch to re-assemble at 2.30 P.M.

13.31 hrs.

The Lok Sabha adjourned for Lunch till thirty minutes past Fourteen of the Clock.

The Lok Sabha re-assembled after Lunch at thirty-three minutes past Fourteen of the Clock.

[SHRI SHRI CHAND GOYAL in the Chair]

CENTRAL LABOUR LAWS (EXTENSION TO JAMMU AND KASHMIR) BILL

MR. CHAIRMAN : Mr. Bhagwat Jha Azad.

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI BHAGWAT JHA AZAD) : Sir, I beg to move. . .

SHRI SHIVA CHANDRA JHA (Madhubani) : Point of order, Sir.